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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI.

O.A.No.1989 of 1992

Date of Decision: 25.5.93.

Hari Raj

....Petitioner.

Versus

Union of India & others

...Respondents.

CORAM:

Hon'ble Mr. Justice S.K.Dhaon, Vice Chairman.

Hon'ble Mr.S.R.Adige, Member(A)

For the applicant: Shri B.K.Batra, Counsel.

For the respondents: Shri K.K.Patel.

JUDGMENT(ORAL)

(By Hon'ble Mr. Justice S.K.Dhaon, Vice Chairman)

Admittedly the petitioner, who was employed with Northern Railway, was discharged from service on 14.9.81. The only point pressed is that a direction may be issued to the respondents to enlist the petitioner in the Live Casual Register. The parties are at variance on the period spent on duty by the petitioner with the Railways. We, therefore, direct that if the petitioner is eligible, his case for ~~enlistment~~ <sup>(u)</sup> ~~regularisation~~ shall be considered in accordance with law.

2. With these directions, this application is disposed of finally. No order as to costs.

3. M.P.No.1484 of 1993 is dismissed as not pressed.

*An. Adige*  
(S.R. ADIGE)  
MEMBER(A)

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*Say*  
(S.K.DHAON)  
VICE CHAIRMAN.